

پر کیا کیا کمالات دکھائے جانے دیجیے۔ مین  
 پاکستان جس طریقہ سے ہم کو مسلسل اپنی حرکتوں  
 کا شکر بنا رہا ہے۔ اس کا جواب ہم کن معنوں  
 میں دے رہے ہیں۔ تاکہ ہمارے لوگوں کو  
 اعتماد ہو کہ ہم کسی کے سامنے جھکنے کے لیے  
 تیار نہیں ہیں۔ ہمدردی مجھے بہت تکلف ہے  
 کہ ہم کو جن الفاظ کے ساتھ اس قسم کی باتوں  
 کا جواب دینا چاہیے۔ ہم وہ جواب نہیں  
 دے سکے ہیں۔ آکھنا کریں مجھے  
 ”عہم شد“

Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Now we have the Special Mentions and two statements. One statement is by Shri Chavan and the other by Shri Sayeed. We have many Special Mentions also ....(Interruptions)....

DR. BIPLAB DASGUPTA (West Bengal): Madam, you please give me five minutes. I have to catch my plane ....(Interruptions)....

THE DEPUTY CHAIRMAN: I can ask the Ministers to lay their Statements on the Table of the House. There are no clarifications on the Statements, The Statements are just for the information of the hon. Members.

**STATEMENT BY MINISTER**  
**Incident of an explosion in Jammu on**  
**25th August, 1994**

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I beg to lay on the Table of the House a Statement regarding incident of an explosion in Jammu on 25th August, 1994. (Placed in Library. See No. LT 6425)

**STATEMENT BY MINISTER**  
**Arrest of accused persons in**  
**Bombay blasts case**

THE MINISTER OF STATE IN  
 THE

MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Madam, I beg to lay on the Table of the House a Statement regarding arrest of the accused persons in the Bombay blasts case. (Placed in Library. See No. LT. 6424)

THE DEPUTY CHAIRMAN: Now we will have the Special Mentions. Dr. Biplab Dasgupta.

**SPECIAL MENTIONS**  
**Instructions from Chief Election**  
**Commissioner to States**

DR. BIPLAB DASGUPTA (West Bengal): Madam Deputy Chairman, the issue I am raising before you concerns a circular which was issued by the Election Commission on 11.7.1994 in which it was stated that all the candidates belonging to all the political parties should address the people on a common platform. What the circular said was. All candidates of all the political parties shall address public meetings of all the elections under the purview of the Commission from a common platform and the common platform would be determined by the local administration against a fee. No other public meeting would be permitted on any other platform. If any political party holds a meeting on a platform which is different from the one which is earmarked by the Election Commission, then that particular party would be debarred from participating in any further electioneering.

What I am saying is that this kind of a proposal can never work. For example, the choice of site. Every party has its own areas of strength and weakness. Even the street corner meetings will differ from party to party. There are different corners which are suitable for different parties. Sometimes, these corners may be in the opposite direction. How can then the Election Commission or the local administration decide which site would be good for all the political parties to address a public meeting at the same time? This might lead to all kinds of fights, all kinds of frictions. If this is insisted that all the candidates of all the political parties should speak from a common platform, this might lead to fights. This kind of a circular, as far as I know about elections in the world, can never work ....(Interruptions)....